

ACT NO. XIII OF 1894.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.  
 (Received the assent of the Governor General on the 12th October, 1894.)

An Act to amend certain enactments relating to the Army.

WHEREAS it is expedient to amend certain enactments relating to the Army in manner hereinafter appearing; It is hereby enacted as follows:—

Title and commencement.

1. (1) This may be called the Repealing and Amending (Army) Act, 1894; and

(2) It shall come into force on such date as the Governor General in Council may, by notification in the Gazette of India, fix in that behalf.

Repeal and amendment of enactments.

2. (1) The enactment specified in the first schedule is hereby repealed to the extent mentioned in the third column thereof.

(2) The enactments specified in the second schedule are hereby modified to the extent and in the manner mentioned in the third column thereof.

THE FIRST SCHEDULE.

ENACTMENT REPEALED.

Number and year.	Title.	Extent of repeal.
1	2	3

*Act of the Governor General in Council.*

XI of 1877	Military Lunatics Act, 1877.	In sections 4 and 6 the words divisions or. In section 7 the word division.
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## THE SECOND SCHEDULE.

## ENACTMENTS AMENDED.

Number and year.	Title or subject.	Amendments.
1	2	3

*Act of the Governor General in Council.*

XI of 1877 . . .	Military Lunatics Act, 1877.	In section 3, <i>for</i> Act for punishing Mutiny and Desertion and for the better payment of the Army and their quarters for the time being in force <i>read</i> Army Act; <i>for</i> military regulations of the Presidency to which he belongs <i>read</i> military regulations in force for the time being; <i>for</i> one of the Surgeons-General, either of the British Forces or of the Indian Medical Service, according to the Presidency and the service to which the said lunatic belongs <i>read</i> the Principal Medical Officer of Her Majesty's Forces in India, the Surgeon-General with the Government of India, the Surgeon-General with the Government of Madras, the Surgeon-General with the Government of Bombay, or the Principal Medical Officer of the "Command" to which the said lunatic belongs; <i>and for</i> such Surgeon-General <i>and</i> the Surgeon-General <i>read</i> such Principal Medical Officer or Surgeon-General. In sections 3, 6 and 7, <i>for the words</i> local military regulations, <i>wherever they occur,</i> <i>read</i> military regulations.
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*Regulations of the Madras Code.*

VII of 1808 . . .	Power to establish martial law.	In the title, in the first place in which the words occur in the preamble, in section 2 and in section 4, <i>for</i> Governor in Council <i>read</i> Governor General in Council.
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SCHEDULE II—*contd.*ENACTMENTS AMENDED—*contd.*

Number and year.	Title or subject.	Amendments.
1	2	3

*Regulations of the Madras Code—contd.*

VIII of 1817	Sepoy Málguzárs	<p>In the title, <i>for</i> on the military establishment of the Presidency of Fort St. George <i>read</i> in the Madras Command.</p> <p>In section 9, clause <i>first</i>, <i>for</i> on the military establishment under the Presidency of Fort St. George <i>read</i> in the Madras Command.</p>
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